

Gazette notification of Judicial Department Government of West Bengal bearing no. 158 JL dated 20th March 2020(Annexed herewith)

From: Registrar Commercial Courts Division (calhc.registrarcc@gmail.com)

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Date: Thursday, November 19, 2020, 03:08 PM GMT+5:30

To
All The District & Sessions Judges,
of the State of West Bengal and Andaman & Nicobar Islands.

Sir/Madam,

With reference to the above subject, undersigned is directed to convey that in view to smooth ensuring of immediate implementation of the notification relating to revised pecuniary jurisdiction concerning commercial Courts at Siliguri, Asansol, Alipore and Rajarhat, necessary immediate follow up measures be taken up to transfer records of Commercial disputes of an amount not less than rupees thirty lakhs to the respective four Commercial Courts at Siliguri, Asansol, Alipore and Rajarhat. Compliance report be sent to this end by 4th December 2020 for placing before the Hon'ble Court.

With Regards.


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Soumendra Nath Das
Registrar, Commercial Courts Division, Cum-
Secretary, Juvenile Justice Committee,
High Court Calcutta.

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[Signature]
19/11/20
District Judge, Howrah

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FRIDAY, MARCH 20, 2020

[SAKA 1942

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL
Judicial Department

No. 158 JL

Dated, the 20th March, 2020

NOTIFICATION

In exercise of the power conferred by sub-section (1A) of section 3 of the Commercial Courts Act, 2015 (4 of 2016), as subsequently amended (hereinafter referred to as the said Act) and in supersession of the earlier notification No. 254- JL, dated the 15th November 2018, the Governor, after consultation with the High Court, Calcutta, vide Memo Nos. 7801-RG, dated the 20th December, 2019; 910-RG, dated the 17th February, 2020; and 911-RG, dated the 17th February, 2020, is pleased hereby to specify, with immediate effect, the pecuniary jurisdiction, in terms of the value of the commercial disputes, as mentioned below:-

- (a) in case of Commercial Courts at Siliguri, Asansol, Alipore, and Rajarhat, of an amount not less than rupees thirty lakh;
- (b) in case of Commercial Courts within the territorial jurisdiction of the City Civil Court at Calcutta, of an amount-(i) not less than rupees three lakh and not more than rupees ten lakh exclusively; and (ii) exceeding rupees ten lakh but not exceeding rupees one crore, concurrently with the Commercial Division of the High Court, Calcutta;
- (c) in case of the Commercial Division of the High Court, Calcutta, of an amount exceeding rupees ten lakh.

By Order of the Governor,
(SIDDHARTHARROY CHOWDHURY)
Secretary to the Government of West Bengal.

Kolkata

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PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL
JUDICIAL DEPARTMENT
WRITERS' BUILDINGS
KOLKATA-700001

NOTIFICATION

No. 197-JL.- the 28th June, 2016.— In exercise of the power conferred by sub-section (2) of section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (4 of 2015) (hereinafter referred to as the said Act), the Governor, after consultation with the High Court, Calcutta, vide Memo. No. 2304-RG dated the 27th June, 2016, is pleased hereby to specify, with immediate effect,—

- the local limits of the jurisdiction of the Commercial Court at Alipore, the areas included within the district of South 24 Parganas, Purba Medinipore and Paschim Medinipore;
- the local limits of the jurisdiction of the Commercial Court at Rajarhat, the areas included within the district of North 24 Parganas, Nadia, Hooghly and Howrah;
- the local limits of the jurisdiction of the Commercial Court at Asansol, the areas included within the district of Murshidabad, Birbhum, Bankura, Burdwan and Purulia;
- the local limits of the jurisdiction of the Commercial Court at Siliguri, the areas included within the district of Darjeeling, Jalpaiguri, Alipurduar, Coochbehar, North Dinajpur, South Dinajpur and Maldah.

By order of the Governor

PABAN KUMAR MONDAL
Secretary to the Government of West Bengal